- (c) if so, whether SEBI has inquired into the matter; and
- (d) if not the reasons therefor?

THE MINISTER OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) to (d) Around the time when bids were invited for disinvestment in CMC Ltd., there was abnormal rise in the price of the share of the company on the Stock Exchanges compared to BSE index. Therefore, SEBI was requested to look into the matter. SEBI informed that the report of the investigation would be available after some time as the SEBI was completely preoccupied answering queries received from the JPC. The report of SEBI is yet to be received.

Sending of all disinvestment related documents to CAG

†1360. SHRI P. N.SIVA:

SHRI R. SARATH KUMAR: Will the Minister of

DISINVESTMENT be pleased to state:

- (a) whether Government have since decided to refer all documents regarding privatisation of public sector undertakings to the CAG after making transaction of disinvestment; and
- (b) if so, the reason for not referring the matter before the transaction? THE MINISTER OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) Yes, Sir.
- (b) The office of the Comptroller & Auditor-General of India audits the records of various Ministries/Departments of the Government after the transaction is completed. This audit is normally done after about a year of completion of the transaction. On special request, the CAG has agreed to audit all the disinvestment cases immediately after the disinvestment transaction is completed. It cannot be done before the completion of the transaction.

Disinvestment of Centour Hotels in Mumbai

- 1361. SHRI SANJAYNIRUPAM: Will the Minister of DISINVESTMENT be pleased to state:
- (a) whether Government have taken decision to disinvest Hotel Corporation of India:
 - (b) if so, the details thereof; and
- (c) the status of bidding for Centour Hotels at Juhu beach and Airport, Mumbai?